

S UP R E M E C OUR T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4 9 1 2 / 2 0 0 8

(From the judgement and order dated 12 / 0 5 / 2 0 0 3 in CR LA No. 9 1 / 1 9 9 1 of The
HIGH COUR T OF JHA R K H A N D AT RANCH I)

AM B I K A MAN DA L

Petitioner(s)

VER SUS

TH E STA T E OF BI HA R NOW JHA R K H A N D

Respondent(s)

(With appln(s) for exemption from filing O.T.,exemption from filing c/c of the
impugned order and office report)

Date: 07 / 1 1 / 2 0 0 8 This Petition was called on for hearing today.

CORAM :

HON' B L E Dr. JUS T I C E ARI J I T PA S A Y A T

HON' B L E DR. JUS T I C E MUKUN D A K A M SHA R M A

For Petitioner(s)

Mr.Gaur av Agrawal,Adv.

For Respondent(s)

Mr.Manis h Ku m a r Sara n,Adv.

UPON hearing counsel the Court made the following
OR D E R

Though a letter for adjourn ment was circulated but the same
was not pressed. The matter was taken up for hearing.

Heard.

Arguments heard.

Judgment reserved.

(Shashi Sareen)
Court Master

(Shashi Bala Vij)
Court Master